

OPEN COURT

Central Administrative Tribunal Allahabad Bench
Allahabad.

ALLAHABAD THIS THE 11TH DAY OF DECEMBER, 2008.

Review Application NO. 10 of 2007

In
ORIGINAL APPLICATION NO. 40 OF 1999.

Present:

Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)

1. Hiraman Ram S/o Late Deo Saran Ram, aged about 64
years, Resident of Quarter No. 419 ST, Railway Colony,
Mughalsarai.

2. Roop Narain S/o late Deo Narain, aged about 67 years,
C/o Qr. No. 419-ST, Railway Colony, Mughalsarai.

.....Applicants

By Advocate: Shri S.S. Sharma

Versus

1. Union of India owning and representing 'Eastern Railway'
Notice to be served to the General Manager, Eastern
Railway, Headquarters Office, 17, Netaji Subhash Road,
Calcutta.

2. The Divisional Railway Manager Eastern Railway, D.R.M
office, Mughalsarai.

3. The Senior Divisional Personnel Officer, Eastern Railway,
D.R.M office, Mughalsarai.

4. Shri A.K. Singh, Chief Store Issuer, under C.W.S., Eastern
Railway, Dehri-on-Sone

.....Respondents

By Advocate: Shri P.N Rai/Shri K.P Singh

OR D E R

Delivered By Hon'ble Mr. Justice A.K. Yog, Member (J)
Heard Shri S.S. Sharma, Advocate appearing on behalf of

the applicant and Shri Saurabh, Advocate holding brief of Shri

K.P Singh, Advocate appearing on behalf of the respondents.

2. We have perused the ground contained in the Review
Application and have also heard learned counsel for the

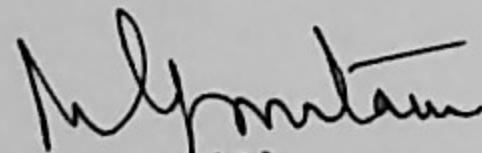
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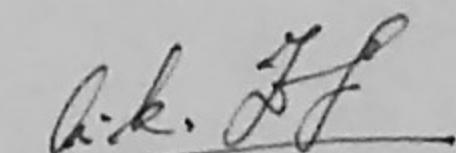
applicant. No ground contained in the review application warranting interference in exercise of Review jurisdiction.

3. In the garb of entertaining Review Application, we cannot sit in appeal over a judgment passed by the Bench of Coordinate strength.

4. In view of the above, review petition is misconceived and it is accordingly dismissed. In case applicant is aggrieved by the order of the Tribunal, he shall approach before Higher Forum in accordance with law.

5. No order as to costs.


Member (A)


Member (J)

Manish/-